

TO BE PUBLISHED IN THE GAZETTEE OF INDIA EXTRAORDINARY PART I SECTION - I

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
NEW DELHI

PUBLIC NOTICE NO.14 (RE-2006)/2004-2009
NEW DELHI DATED THE 30TH MAY, 2006

SO(E): In exercise of powers conferred under paragraph 2.4 of the Foreign Trade Policy, 2004-2009, as amended, the Director General of Foreign Trade hereby makes the following correction in the Public Notice No. 27 (RE-2005)/2004-2009, dated 14th July, 2005 :-

The words and figures “of the licensing year 2005-2006” mentioned in Para – 2 of Public Notice No. 27 (RE-2005)/2004-2009, dated 14th July, 2005 may be corrected to read as “within two years from the date of issue of this Public Notice”.

2. This issues in public interest.

(K.T.CHACKO)
Director General of Foreign Trade

(Issued From F.No. 01/91/171/17/AM06/PC-III)

By order etc.

Copy to all concerned :

(S.K. SHRIVASTAVA)
DEPUTY DIRECTOR GENRAL OF FOREIGN TRADE

(Issued from F. No. 01/91/171/17/AM06/PC-III)